

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH – COURT NO.I

Excise Appeal No.56182 of 2013

(Arising out of Order-in-Appeal No.199/CE/GZB/12 dated 20/11/2012 passed by Commissioner (Appeals), Customs, Central Excise & Service Tax, Ghaziabad)

M/s Arun Enterprises

.....Appellant

(B-48, Site-IV, Industrial Area,
Sahibabad, Ghaziabad)

VERSUS

Commissioner of Central Excise, Ghaziabad ..Respondent

(Ghaziabad)

APPEARANCE:

Absent

Shri Anupam Kumar Tiwari, Authorized Representative for Respondent

CORAM :

Hon'ble Mrs. ARCHANA WADHWA, MEMBER (JUDICIAL)

FINAL ORDER NO. 70199/2020

DATE OF HEARING : 18 February, 2020
DATE OF DECISION : 18 February, 2020

ARCHANA WADHWA

On matter being called nobody appeared. From records I find that the matter has earlier been dismissed on account of non-prosecution by Final Order No.70420 of 2017 dated 25.11.2016. Thereafter on an application filed by the appellant the said order was recalled and appeal was restored vide order dated 13 September, 2019. Thereafter the appeal has come on number of occasions for final disposal and was being adjourned either at the request of the appellant or otherwise, in the interest of justice. On many occasions Tribunal adjourned the matter by recording the same as being adjourned by way of last chance.

2. In spite of the above the appellant has caused non-appearing as on today. I also find that the appeal is of 2013 and cannot be kept pending indefinitely. The same is accordingly dismissed for non-prosecution.

(Dictated and Pronounced in open Court)

**Sd/-
(Archana Wadhwa)
Member (Judicial)**

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